COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 206 OF 2014, APPEAL NO. 213 OF 2015 AND APPEAL NO. 267 OF 2015

Dated: 28th November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

West Bengal State Electricity Distribution Co. Ltd. Appellant(s)

Versus

West Bengal Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Sri Krishanan Venugopal, Sr Adv.

Mr. Apoorva Misra

Ms. Molshree Bhata Nagar

Ms. Himahgini Mehta

Counsel for the Respondent(s) : Mr. C.K. Rai

Mr. Sachin Dubey for R.1

Mr. Gaury Kumar for R.2

ORDER

We have gone through the memo dated 27.11.2018 filed by the learned senior counsel for the Appellants. Heard the Appellant's senior counsel as well as the learned counsel for the Respondents. Since the Respondent Nos.1 and 2 have no objection to allow the prayed relief sought in the memo, we permit the Appellant to withdraw the Appeals in order to approach the learned State Commission for a holistic

reconsideration of all the issues raised in the present set of Appeals subject

to :-

(a) The delay in approaching the Ld. State Commission for

reconsideration shall not stand in the way of reconsidering all

the issues on the merits in so far as the present appeals have

remained pending before this Tribunal, and

(b) The Appellant will have the liberty to approach this Tribunal

again in the event it is still aggrieved after the reconsideration

undertaken by the Ld. State Commission.

Accordingly, Appeals are disposed of as withdrawn in terms of memo

dated 27.11.2018.

(S. D. Dubey) Technical Member mk/js (Justice Manjula Chellur) Chairperson